COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 43 OF 2018 & IA NO. 229 OF 2018

Dated: 28th March, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of: GMR Kamalanga Energy Ltd. Vs. Central Electricity Regulatory Cor			Appellant(s) Respondent(s)
Counsel for the Appellant(s) :	Mr. Hemant Singh Ms. Matrugupta Mishra Ms. Shikha Ohri Mr. Shourya Malhotra Ms. Ankita Bafna		,
Counsel for the Respondent(s) :	Ms. Sanjna Dua for Ms. Suparna Srivastava for	[.] R.2	

<u>ORDER</u>

All the respondents have been served and affidavit of service is filed.

Admit. Learned counsel for the respondents may file reply on or before 26.04.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on 22.05.2018.

(Justice N. K. Patil) Judicial Member

(I. J. Kapoor) Technical Member